

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 122

1256/22, 1257/22, 1258/22
In
CP (IB) No. 105/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Mrs. Kussum Chadha & Anr

...Petitioner

Vs

C & C Towers Ltd.

...Respondent

Under Section: 9, IBC 2016, Sec 66(1), Sec 43(1) r/w Sec 44 (1), Sec. 45 (1)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 03.07.2024

07.05.2024

Pooja

-Sd/-
Court Officer